

two representatives from the same city;

- (ii) one representative from the journalist employees of the Company;
- (iii) two prominent public men elected by shareholders;
- (iv) one person may be co-opted by the Directors.

The aforesaid rules shall regulate the election of the Directors after the retirement of the first Directors.

At the first annual general meeting of the Company recently held, the following were elected to the Board of Directors:

Shri G. A. Johnson—Chairman Shri Tushar Kanti Ghosh Shri Ashok Kumar Sarkar Shri G. Narasimhan Shri K. C. Sharda Shri K. K. Jha	}	Directors
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Watch Factory in Jammu and Kashmir State

3330. Shri Ajit Singh Sarhadhi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Jammu and Kashmir State Government have sought installation of watch factory in the State; and

(b) if so, the reaction of the Government of India thereon?

The Minister of Industry (Shri Manabhai Shah): (a) and (b). The Director of Industries, Jammu and Kashmir has recommended a scheme from a Private party for the manufacture of watches in the Small Scale Sector. This scheme is under examination.

Central Research Institute for Tea Industry

3331. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether a Central Research Institute for the Tea Industry will soon be formed;

(b) if so, the details thereof; and

(c) the time by which it is likely to be formed?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) The question of organizing tea research in more important tea growing regions is being examined in consultation with the Council of Scientific and Industrial Research and the Indian Council of Agricultural Research.

(b) and (c). Do not arise at this stage.

Indian Tea for Iran

3332. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Iran has stopped buying tea from Ceylon; and

(b) the steps taken by Government to push Indian Tea into Iran market?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) and (b). Government have no precise information about the attitude of Iran towards Ceylonese tea. The fall in exports of Indian tea to Iran in recent years is due to the measures taken by the Iranian Government to protect and expand indigenous production. Delegations from India visited Iran in 1957 and 1959 with a view to promoting larger intake of Indian tea by Iran. At the invitation of Tea Board, Tea Delegation from Iran visited India in 1959 and 1961. The Iranian Government are now intending to sign a trade agreement with India and the matter is under consideration.

Prices of Cloth

3333. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Delhi Administration has been considering a proposal

to license the cut piece cloth trade to check fraudulent measures adopted by the traders; and

(b) if so, what decision has since been taken in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) Does not arise.

Rent Arrears in Delhi and New Delhi

3334. Shri Dharmalingam: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the amount of arrears of rent payable to Government in 1959-60 and 1960-61 in respect of Government-owned houses and shops in Delhi and New Delhi separately; and

(b) the steps taken to collect the arrears?

The Minister of Works, Housing and Supply (Dr. B. Gopala Reddi):

(a) Information in respect of the premises under the Directorate of Estates is as follows:

Amount in lakhs of rupees

	<i>Houses</i>	<i>Shops</i>
Arrears on 1-4-59	35.0	4.35
Arrears on 1-4-60	37.0	4.75
Arrears on 28-2-61	43.0	
Arrears on 31-3-61		4.66

(b) **Residences**—The bulk of arrears in respect of residential accommodation represents the amount for which the intimation of recovery is awaited from the disbursing officers. The Departments concerned are reminded to speed up the intimations of recoveries. Other cases are pursued in suitable manner.

Shops—Demand notices under the Public Premises (Eviction of Unauthorized Occupants) Act, 1958 have

been served and certificates issued to the Collector, Delhi for effecting recovery from those who are not regular in payment. Allotments have also been cancelled in several cases where the allottees are persistent defaulters.

Fertilizer Factory in Tanjore, Madras

3335. Shri Dharmalingam: Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal to start a fertilizer factory in Tanjore District of Madras States; and

(b) if so, whether the site has been chosen and when the work will start?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) and (b). A request received from a private party for setting up a super-phosphate plant in Tanjore District is under consideration.

Central Government Employees in Madras

3336. Shri Dharmalingam: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Central Government employees in the Madras city;

(b) whether there is any proposal to construct houses for them; and

(c) if not, the reasons therefor?

The Minister of Works, Housing and Supply (Dr. B. Gopala Reddi):

(a) There are 1579 Central Government employees in Madras City belonging to Departments for whom no separate pool of accommodation is to be created.

(b) Yes.

(c) Does not arise.

Houses for Madras State Government Employees

3337. Shri Elayaperumal: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any loan assistance has been given to Madras Government